

RAJASTHAN HIGH COURT

No. 08/PI/2021

Date- 16.05.2021

CIRCULAR

To break the chain of infection of Covid-19, in continuation to महामारी रीड अलर्ट-जम अनुशासन पखवाडा. observed vide order dated 30.04.2021, the State Government has further issued order dated 06.05.2021 for Lock-down from 05.00 am on 10.05.2021 till 05.00 am on 24.05.2021.

In view of above order and considering the prevailing situation of Covid-19 pandemic, it is hereby notified that Subordinate Courts/Special Courts/Tribunals would continue to function from 18.05.2021 to 24.05.2021 in terms of this office previous Circular No. 05/PI/2021 dated 19.04.2021 (copy enclosed) with following modifications:-

1. All interim orders expiring between 18.05.2021 to 24.05.2021 shall remain extended till next date.
2. As per directions of Hon'ble Supreme Court issued vide order dated 27.04.2021 passed in Miscellaneous Application No.665/2021 in SMW (C) No.3/2020 In RE COGNIZANCE FOR EXTENSION OF LIMITATION, the period of limitation for all judicial and quasi judicial proceedings shall stand extended till further orders.
3. All other directions issued vide Circular dated 19.04.2021 which were specifically applicable only till 03.05.2021, shall continue upto 24.05.2021.

By Order

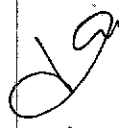

16.5.2021
REGISTRAR GENERAL

No. Gen/XV/42/2020/1544(I)

Date- 16.05.2021

Copy forwarded to the following for information and necessary action:-

1. The Registrar Cum Principle Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
2. The Private Secretaries to all Hon'ble Judges, Rajasthan High Court, Jodhpur/ Jaipur Bench.
3. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgship.
4. Presiding Officers of all the Special Courts and Tribunals.
5. All the Bar Associations through the concerned District & Sessions Judges.
6. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.


17.5.21
circulate to all
the concerned.


16.5.2021
REGISTRAR GENERAL

कार्यालय:- जिला एवं सेशन न्यायाधीश, धौलपुर

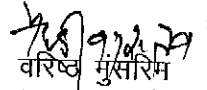
क्रमांक/स्था./2021/...1369-82

दिनांक :-...17... /05/2021

माननीय राजस्थान उच्च न्यायालय के परिपत्र क्रमांक- 8/पीआई/2021 दिनांक 16.05.2021 की प्रतिलिपि निर्देशानुसार निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित है:-

1. श्रीमान् पीठासीन अधिकारी, समस्त न्यायालय, धौलपुर न्यायक्षेत्र
2. श्रीमान् न्यायाधीश, मोटर दुर्घटना दावा अधिकरण, धौलपुर
3. श्रीमान् सचिव जिला विधिक सेवा प्राधिकरण, धौलपुर
4. श्रीमान् प्रिंसीपल मजि., किशोर न्याय बोर्ड, धौलपुर
5. श्रीमान् जिला कलेक्टर, धौलपुर
6. श्रीमान् जिला पुलिस अधीक्षक, धौलपुर
7. श्रीमान् अधीक्षक, जिला कारागृह, धौलपुर
8. श्रीमान् अध्यक्ष, अभिभाषक संघ धौलपुर/बाड़ी/राजाखेड़ा/बसेड़ी
9. रीडर, जिला न्यायालय, धौलपुर
10. कम्प्यूटर लिपिक को वेब-साईट पर अपलोड करने एवं सम्बंधित को प्रेषित हेतु
11. सम्बंधित पत्रावली

आज्ञा से


वरिष्ठ मुसरीम
जिला न्यायालय, धौलपुर